## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.1193/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.05.03.2020/NCLAT/UR/467

## In the matter of:

Mr. T.S.N. Raja,

R.P. of M/s VBC Industries Ltd.

.... Appellant

Versus

IFCI Limited

.... Respondent

Appearance:

Mr. Himanshu Handa, Advocate for the Appellant.

## 20.03.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 05.03.2020 and the Office after scrutiny of the Memo of Appeal on 06.03.2020, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 18.03.2020. It is stated in the Interlocutory Application (IA) that the Hon'ble Appellate Tribunal was closed due to Holi holidays from 09.03.2020 to 10.03.2020. Thereafter, the Counsel for the Appellant was out of station. Hence, there is delay of five days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing on behalf of the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar